

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

R.A.NO.44/90 in
O.A.NO. 2396/89

DATE OF ORDER: 8th Nov. 91

DR. SUDHA MURRI~~A~~ VS. DELHI ADMINISTRATION.

O R D E R

This review application is directed against the judgement dated 2.3.1990 passed by this Bench, in O.A.No.2396/89, on the grounds mentioned in para-6 of this application. We proceed to dispose of the same, by circulation, between us, in terms of Rule 17(iii) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. We have persued the grounds on which the review application has been based, in the light of the provisions regarding review, as contained in Section 22(3)(f) of the Administrative Tribunal Act, 1985, read with Order 47 Rule 1 of the Code of Civil Procedure, 1908, (Act V of 1908), but find no sufficient ground to grant the review application. A persual of the judgement against which this review application is directed, would show that the said judgement is based on the earlier judgement in O.A.NO.2314/89 and eleven other O.A's., which have been described as "Identical Cases", as referred to in para-3 of the judgement in question, which essentially means the relief awarded in O.A.

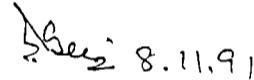
[Signature]

NO.2314/89 and eleven other cases, will also be given to the applicant in O.A.No.2396/89, in which the present review application has been made, so far as the same is relevant and falls within the scope of facts and circumstances of this case. There is thus no ambiguity calling for any clarification or elucidation, within the scope of the review as provided in the provisions referred to above. In result, there is no merit in the review application, which, accordingly, stands dismissed.

A copy of this order besent to the learned counsel for the applicant.



(I.K. RASGOTRA)
MEMBER(A)



(T.S. OBEROI)
MEMBER(J)

/vv/